

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF NOBILE ICE CREAM COMPANY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Nobile Ice Cream Company Private Limited
2.	Date of incorporation of corporate debtor	23/04/2010
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15544WB2010PTC145947
5.	Address of the registered office and principal office (if any) of corporate debtor	B-13/8 (CA) Kalyani Kalyani WB 741235 (Address as per Ministry of Corporate Affairs (MCA) Site) 715, Large Sector, Phase-VIII, Srirampur, Gamharia-832108 (Address as mentioned in the Hon'ble NCLT Order Copy)
6.	Insolvency commencement date in respect of corporate debtor (The Order Date of Hon'ble NCLT was 21/02/2020. But order in E-mail received by undersigned on 26/02/2020. Hence, it should be treated as 26/02/2020)	26/02/2020
7.	Estimated date of closure of insolvency resolution process	24/08/2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Sandip Kumar Kejriwal IBBI/IPA-002/IP-N00236/2017-18/10687
9.	Address and e-mail of the interim resolution professional, as registered with the Board	322, 3rd Floor, Martin Burn House, 1, R. N. Mukherjee Road, Kolkata-700 001 Email: sandipkej2@gmail.com



10.	Address and e-mail to be used for correspondence with the interim resolution professional	322, 3rd Floor, Martin Burn House, 1, R. N. Mukherjee Road, Kolkata-700 001 Email: sandipkej2@gmail.com
11.	Last date for submission of claims	11/03/2020
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink :http://www.ibbi.gov.in/downloads Physical Address: 322, 3rd Floor, Martin Burn House, 1, R. N. Mukherjee Road, Kolkata-700 001 Email: sandipkej2@gmail.com

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of Nobile Ice Cream Company Private Limited on 21/02/2020. But order in E-mail received by undersigned on 26/02/2020. Hence, it should be treated as 26/02/2020.

The creditors of Nobile Ice Cream Company Private Limited, are hereby called upon to submit their claims with proof on or before 11/03/2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Date: 26/02/2020
Place: Kolkata

Sandip Kumar Kejriwal